

State Vs. Sanjeet Kumar Yadav & Ors. (through applicant Mohd. Shahid)

FIR No.88/2011

PS: I.P Estate

18.08.2020

ऋषभ कपूर
RISHABH KAPOOR
महानगर दण्डाधिकारी-03
Metropolitan Magistrate-03
केन्द्रीय जिला कमरा नं. 150
Central District, Room No. 150
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Matter heard through VCC over Cisco Webex.

Case is taken up in view of directions of Hon'ble High Court vide Office order No.322/RG/DHC/2020 Dated 15.08.2020.

Present: Sh. Vakil Ahmed Ld. APP for State

None for applicant.

The present urgent application was filed on behalf of the applicant on email id of this court.

Scanned copy of reply of under the signatures of IO/ASI Rajender Kumar, is received through email id of the court. Copy of same is already supplied to counsel of applicant, through email.

Despite intimation, the Counsel for applicant has not joined the hearing.

Accordingly, present application is adjourned for arguments on **22.08.2020 at 12:00 P.M.**

Scanned copy of this order be sent to the Ld. Counsel for applicant/accused electronically, for information.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
18.08.2020

Letter No. F.4/SCJ-4/AS(UT)/2020/9260 dated 18.08.2020

FIR NO.138/2018

PS Rajender Nagar

18.08.2020

ऋषभ कपूर
RISHABH KAPOOR
मेट्रोपॉलिटन न्यायालय
Metropolitan Magistrate
केन्द्रीय जिला कमरा नं. 150
Central District, Room No. 150
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

Matter heard through VCC over Cisco Webex.

Case is taken up in view of directions of Hon'ble High Court vide Office order No.322/RG/DHC/2020 Dated 15.08.2020.

Present: Sh. Vakil Ahmed Ld. APP for State

The present Letter No. F.4/SCJ-4/AS(UT)/2020/9260 dated 18.08.2020 under the signatures of Dy. Superintendent Central Jail No.4, Tihar, has been received today.

It is stated in the aforesaid letter that in release order dated 17.08.2020 qua accused Rahul@ Badal, the name of Police Station is mentioned as PS I.P Estate. However, as per custody warrant, the accused is facing trial in connection case FIR No. 138/2018 u/s 356/379/411/34 IPC at PS Rajender Nagar. The clarifications have been sought regarding the name of Police Station pertaining to present case FIR.

Heard. Record perused.

As per the record, the NBWs were issued against accused in connection with case FIR No. 138/2018 u/s 356/379/411/34 IPC PS Rajender Nagar. The perusal of order dated 17.08.2020 passed by this court would reveal that in said order, the name of Police Station has been inadvertently mentioned as PS I.P Estate. In these circumstances, it is clarified that accused Rahul @ Badal is facing trial in connection case FIR No. 138/2018 u/s 356/379/411/34 IPC PS Rajender Nagar and in order dated 17.08.2020, the name of Police Station be read as PS Rajender Nagar.

Scanned copy of this order be sent to the concerned Jail Superintendent through all permissible modes including email at daksection.tihar@gov.in.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)

MM-03 (Central), THC, Delhi

18.08.2020

State Vs. Lalit @Aniket

FIR No.12296/2020

PS: Rajender Nagar

ऋषभ कपूर
RISHABH KAPOOR
महानगर दण्डाधिकारी-03
Metropolitan Magistrate-03
केन्द्रीय जिला कमरा नं. 150
Central District, Room No. 150
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

18.08.2020

Matter heard through VCC over Cisco Webex.

Case is taken up in view of directions of Hon'ble High Court vide Office order No.322/RG/DHC/2020 Dated 15.08.2020.

Present: Sh. Vakil Ahmed Ld. APP for State

None for applicant/accused

IO/HC Ravinder Singh in person

The present urgent application was filed on behalf of the applicant on email id of this court.

Scanned copy of reply of under the signatures of IO/HC Ravinder Singh, is received through email id of the court. Copy of same is already supplied to counsel of applicant/accused, through email.

Despite intimation, the Counsel for applicant has not joined the hearing.

Accordingly, present application is adjourned for arguments on **22.08.2020 at 12:00 P.M.**

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(RISHABH KAPOOR)

MM-03 (Central), THC, Delhi

18.08.2020